

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW  
ORIGINAL APPLICATION NO: 435 OF 2005.  
THIS THE <sup>31</sup> DAY of AUGUST, 2005

HON'BLE SHRI S.P. ARYA MEMBER (A)

HON'BLE SHRI M.L. SAHNI MEMBER (J)

1. Pradeep Tiwari, aged about 34 years s/o Sri R. D. Tiwari r/o 506 Rahat Apartment, Prag Narain Road Lucknow, presently posted as Steno Grade II in the Office of Commissioner Central Excise & Customs, Lucknow.

2. Sandeep Sharma, aged about 30 years, s/o Sri Satya Prakash Sharma, presently posted as Steno II Grade in the Office of Commissioner Central Excise & Customs, Noida.

Applicant.

By Advocate: Shri A. P. Singh

VERSUS

1. Union of India through the Secretary Govt. of India Ministry of Finance, Department of Revenue, New Delhi.

2. Chairman, Central Board of Excise & Customs, North Block New Delhi.

3. Joint Secretary (Admn) Central Board of Excise & Customs. North Block New Delhi.

4. Chief Commissioner Customs & Central Excise V.S. Marg, Lucknow.

5. Commissioner Central Excise & Customs, Sarvodaya Nagar Kanpur.

6. Commissioner Central Excise, Lucknow.

7. Commissioner Central Excise & Customs Noida.

Respondents.

BY Advocate: Shri Deepak Shukla for Shri Prashant Kumar.

ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER(A)

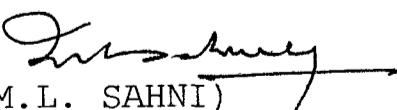
The applicants joined the services as Steno Grade III could not be considered for promotion to Steno Grade II as the cut off date for eligibility for

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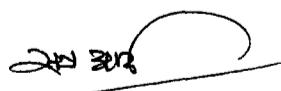
1) promotion was fixed as 1.1.2001. The case of the applicants is that in case ~~the~~ the crucial cut off date for completion of five years of qualifying service as Steno Grade III had been fixed as <sup>on</sup> 1<sup>st</sup> January, 2001, the applicants could have been eligible for promotion. They made representations in this regard. Certain information were gathered in this regard but the representations still have not been disposed of. This O.A. seeks for issue of directions to the respondents for holding the review DPC fixing the crucial date for consideration as 1.1.2002 as provided in the DOP&T instructions.

2. Upon hearing the counsel for the parties and perusal of the O.A., we find it expedient in the interest of justice to direct respondent No. 4 to decide the representation moved by the applicants on 27.9.2002, 10.10.2002, 15.11.2002 and 28.11.2002 within a period of three months from the date of communication of this order along-with copy of the representation and communicate the decision taken in this regard to the applicants.

3. With above directions, O.A. stands disposed of without any order as to costs.

  
(M.L. SAHNI)

MEMBER (J)

  
(S.P. ARYA)

MEMBER (A)

V.